

Bill No. LIV of 2008

**THE POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND
RESEARCH, CHANDIGARH (AMENDMENT) BILL, 2008**

A

BILL

*further to amend the Post-Graduate Institute of Medical Education and Research,
Chandigarh, Act, 1966.*

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Act, 2008.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966 (hereinafter referred to as the principal Act), for section 23, the following section shall be substituted, namely:—

Substitution of new section for section 23.

“ 23. Notwithstanding anything contained in any other law for the time being in force, the Institute shall have power to grant medical, dental or nursing degrees, diplomas and other academic distinctions and titles under this Act.”.

Grant of medical, dental or nursing degrees, diplomas, etc., by the Institute.

Substitution of
new section
for section 24.

3. For section 24 of the principal Act, the following section shall be substituted, namely:—

Recognition
of medical,
dental and
nursing
qualifications
granted by the
Institute.

“24. Notwithstanding anything contained in the Indian Medical Council Act, 1956, the Dentists Act, 1948 and the Indian Nursing Council Act, 1947, the medical dental or nursing degrees or diplomas, as the case may be, granted by the Institute under this Act shall be recognised—

102 of 1956.
16 of 1948.
48 of 1947.

(a) medical qualifications for the purpose of the Indian Medical Council Act, 1956 and shall be deemed to be included in the First Schedule to that Act;

(b) dental qualifications for the purpose of the Dentists Act, 1948 and shall be deemed to be included in the Schedule to that Act; and

(c) nursing qualifications for the purpose of the Indian Nursing Council Act, 1947 and shall be deemed to be included in the Schedule to that Act.”

STATEMENT OF OBJECTS AND REASONS

The Post-Graduate Institute of Medical Education and Research, Chandigarh was established as an autonomous body by an Act of Parliament (Act 51 of 1966). The Institute has been awarding medical degrees and diplomas which are recognised medical qualifications. Section 13 of the said Act provides that the Post-Graduate Institute of Medical Education and Research, Chandigarh may establish and maintain dental college as well as a nursing college. However, Sections 23 and 24 of the Act presently recognise only the medical degrees and diplomas granted by the Institute as medical qualifications for the purposes of the Indian Medical Council Act, 1956 and the dental and nursing degrees and diplomas are not so recognised. Therefore, there is a need to amend the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966 so that the dental and nursing qualifications are also recognised for the purposes of the Dentists Act, 1948 and the Indian Nursing Council Act, 1947, respectively.

2. The Bill seeks to achieve the above objects.

NEW DELHI;
The 17th October, 2008.

ANBUMANIRAMADOSS.

ANNEXURE

EXTRACTS FROM THE POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH,
CHANDIGARH, ACT, 1966

No. 51 OF 1966

* * * * *

23. Notwithstanding anything contained in any other law for the time being in force, the Institute shall have power to grant medical degrees, diplomas and other academic distinctions and titles under this Act.

Grant of medical degrees, diplomas, etc., by Institute.

102 of 1956

24. Notwithstanding anything contained in the Indian Medical Council Act, 1956, the medical degrees and diplomas granted by the Institute under this Act shall be recognised medical qualifications for the purposes of that Act and shall be deemed to be included in the First Schedule to that Act.

Recognition of medical qualifications granted by Institute.

* * * * *

RAJYA SABHA

A

BILL

further to amend the Post-Graduate Institute of Medical Education and Research,
Chandigarh, Act, 1966.

(Dr. Anbumani Ramadoss, Minister of Health & Family Welfare)